

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH “C”, MUMBAI**

**BEFORE SHRI KULDIP SINGH, JUDICIAL MEMBER
AND
SHRI S. RIFAUR RAHMAN, ACCOUNTANT MEMBER**

**ITA No.2877/M/2022
Assessment Year: 2016-17**

M/s. IDBI Bank Ltd., 22 nd Floor, IDBI Tower, WTC Complex, Cuffee Parade, Mumbai – 400 005 PAN: AABC18842G	Vs.	ACIT/DCIT-LTU, 29 th Floor, Centre No.1, World Trade Centre, Cuffe Parade, Mumbai – 400 005
(Appellant)		(Respondent)

CORRIGENDUM

Keeping in view the request made by the assessee rectification in para 8 of the order dated 20.01.2023 in ITA No.2877/M/2022 passed by this Bench is made as under:

“in 4th line of para 8 of the order (supra) correct amount is ordered to be read as Rs.78.69 crores instead of Rs.789.67 crores (wrongly mentioned therein)”

Corrigendum is accordingly issued to be integral part of order (supra).

**Sd/-
(S. RIFAUR RAHMAN)
ACCOUNTANT MEMBER**

**Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER**

Mumbai, Dated: 19.07.2023.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The DR Concerned Bench

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By Order

Dy/Asstt. Registrar, ITAT, Mumbai.